

**BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) AT
CHENNAI
OA NO. 98 OF 2023**

IN THE MATTER OF:

MAROTHI VEERAVENKATA GANESWARARAO

...APPLICANT

VERSUS

**THE CHAIRMAN APPCB,
VIJAYAWADA AND ORS.**

...RESPONDENTS

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THROUGH



A.R. TAKKAR, M. SWAMINATHAN, SHRIYA TAKKAR,



TEJASVI CHAUDHRY, HIMANI BHADAURIA



ADVOCATES

M/S ARTLO

A-25/12, DEODAR MARG DLF PHASE 1,

GURGAON-122002

MOB: 8826200005

EMAIL ID: ARTAKKAR@ARTLO.IN

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**REPLY ON BEHALF OF RESPONDENT NO. 3 i.e. M/S
ASSAGO INDUSTRIES PVT. LTD. TO THE
ORIGINAL APPLICATION FILED BY THE
APPLICANT THROUGH SH. ASHISH GURNANI i.e.
AUTHORIZED VIDE RESOLUTION DATED 06
SEPTEMBER 2023 ATTACHED HERETO.**

MOST RESPECTFULLY SHOWETH:

PRELIMINARY OBJECTIONS/SUBMISSIONS:

1. That at the very outset it is submitted that the present Original Application by way of Letter Petition has been malafidely filed by the Applicant with oblique motives and to gain undue political milage, he being a small time political worker as is clear from the contents of the letter itself. Not only this, either the Applicant did not try to find out first the correct factual position with regard to the Answering Respondent industry which is unlikely as all the relevant consents and clearances from various statutory authorities obtained by the industry are public documents available online or in order to willfully and deliberately mislead this Hon'ble Tribunal, the Applicant knowingly has filed this false, frivolous and misleading petition resulting into not only wastage of the precious court time of this Hon'ble Tribunal but also unnecessarily burdening the Respondent Pollution Control Board as well as the Answering Respondent. For the reasons stated herein above and also for that the Applicant

Letter Petitioner having not approached this Hon'ble Tribunal with clean hands, this OA needs to be dismissed with exemplary very heavy costs.

2. That briefly stated, the Applicant Mr. Marothi Veeravenkata Ganeswararao R/o 6-67/1, Balabhadrapuram, Jaggampeta Mandalam, Koturu, East Godavari, Andhra Pradesh- 533435 vide letter petition dated 20.01.2023 sent to Hon'ble National Green Tribunal, Principal Bench, New Delhi alleged that Respondent No. 3 i.e. M/s Assago Industries Pvt. Ltd. is being established illegally at Gummaladoddi Village, Gokavaram Mandal, East Godavari District, Andhra Pradesh and that the establishment would lead to water and air pollution posing serious environmental damage. That based on the letter petition dated 20.01.2023 the Hon'ble National Green Tribunal, Principal Bench, New Delhi Suo Moto registered the case as OA No. 281 of 2023. That thereafter, vide Order dated 25.05.2023 the Hon'ble National Green Tribunal, Principal Bench directed to transfer record of the said case from Principal Bench, New Delhi to Southern Zone Bench, Chennai for further proceedings. That the said case has been renumbered as OA No. 98 of 2023 before Hon'ble National Green Tribunal, Southern Zone Bench, Chennai.
3. That the Hon'ble National Green Tribunal, Southern Zone Bench vide Order dated 04.08.2023 issued notice to Respondent No. 1 and 2 and directed Respondent No. 1 to serve notice to Respondent No. 3 herein before making a spot inspection.
4. That the Regional Office Kakinada issued notice of inspection to the Answering Respondent No. 3 on 18.08.2023 and inspected the industry on 21.08.2023, and it is relevant to mention here that no violation whatsoever has been found as is clear from the report filed by the Respondent Board.
5. At the outset, the Answering Respondent herein denies each and every statement, submissions and contentions set forth in the Original Application to the extent the same are contrary to and/or inconsistent with the true and complete facts of the case and/or the submissions made on behalf of the Respondent herein in the present Reply. The Answering Respondent herein further humbly submits that the averments and contentions, as stated in the

Original Application under reply, may not be taken to be deemed to have been admitted by the Answering Respondent herein, save and except what are expressly and specifically admitted and the rest may be read as travesty of facts.

BRIEF FACTS OF THE CASE :

6. That M/s Assago Industries Pvt. Ltd. was incorporated on 23.08.2021 vide Registration No. U24299DL2021PTC385458. That in the year 2022, M/s Assago Industries Pvt. Ltd. was allotted total project area of 8.122 hectare by Andhra Pradesh Industrial Infrastructure Corporation Ltd. vide letter No. 43251/APIIC/IP-GMD/KKD/2021-22 dated 08.07.2022 for establishing Grain based distillery for Ethanol Blend in designated APIIC industrial area. That Ethanol is considered as one of the green fuels and is an alternative for petrol, use of Ethanol not only reduces tailpipe emission level of pollutants but brings flexibility as well. That Ministry of New and Renewable Energy, Government of India notified National Policy on Biofuels, 2018 which indicates a target of 20% ethanol blending in petrol by 2025. That the Answering Respondent herein is an industry being set up in tune with the initiative of the government to promote usage of green fuels.

7. That as per the EIA Notification 2006 S.O. 1533 (E) dated 14.09.2006 and MoEFCC Notification S.O. 2339 (E) dated 15.06.2021 a special provision in EIA Notification 2006 (Schedule 5 (ga), Category B2), the Answering Respondent herein applied for grant of Environmental Clearance on 27.08.2022 and the same was duly granted by Ministry of Environment, Forest and Climate Change to the Respondent herein on 27.09.2022 for establishing Grain based distillery for Ethanol Blend having capacity of 200 KLPD along with 6.2 MW Cogeneration Power Plant at Gummaladoddi Village, Gokavaram Mandal, East Godavari District, Andhra Pradesh. It is submitted that the ethanol produced will be solely used for Ethanol Blended Petrol Program of Government of India. **It is pertinent to highlight herein that the plant will be a Zero Liquid Discharge unit and no effluent/ treated water will be discharged outside the factory premises.** It is submitted that Online Continuous Monitoring System (OCEMS) will be installed and data will be transmitted to CPCB/SPCB servers continuously. That the CO₂ generated during fermentation process will be collected in CO₂ plant and after liquefaction the CO₂ will be sold to industries

such as pharmaceuticals, beverages etc. That ash generated will be sold to nearby brick manufacturers in covered vehicles. That oil and Grease generated from plant machinery/ gear boxes as hazardous waste will be sold to out to CPCB authorized recyclers. That Grain slops will be taken through Centrifuge Decanters for separation of Suspended Solids separated as wet cake and will be treated as Multi Effect Evaporator followed by DWGS dryer to finally obtain Distilled Dried Grain Stillage and thereafter the Distilled Dried Grain Stillage generated will be utilized as cattle, poultry and fish feed ingredients. That the Condensate Polishing Unit sludge and Sewage Treatment Plant sludge will be used as manure. That the process condensate, boiler breakdown, CT blow down, DM plant reject water and water used in washing will be treated in Condensate Polishing Unit/ Effluent Treatment Plant of capacity 1300 KLPD and that this treated water will be recycled back into the process thus reducing the fresh water consumption. It is submitted that the ETP consists of equalization tank, buffer tank, Anaerobic reactor, extended aeration system, secondary clarifier, tertiary clarifier, media filtration, activated carbon filter, ultra filtration, reverse osmosis system and after treatment in ETP the RO permeate will be recycled back into the process and RO reject will be sent to Multi Effect Evaporator. It is hence submitted that there arises no question of water or air pollution or environmental damage whatsoever being caused or likely to be caused by the establishment of the Answering Respondent industry and there is no evidence whatsoever to prove otherwise. Copy of Environmental Clearance dated 27.09.2022 is marked and annexed herewith as **Annexure-R/1**.

8. That the Answering Respondent herein applied for Consent to Establish vide application dated 01.10.2022. That the Answering Respondent herein was granted Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 from APPCB i.e. Respondent No. 1 herein vide Order dated 01.11.2022 to establish Grain based distillery for Ethanol Blend having capacity of 200 KLPD with 6.2 MW Power Plant at Sy. No. 171, 172 & 279/1 (P), Gummaladoddi Village, Gokavaram Mandal, East Godavari District in an area of 81,223.29 Sq.m. It is pertinent to mention herein that the consent is valid for a period of 7 years from date of issue i.e. 01.11.2022. Therefore, it is humbly submitted that the industry is being set up after duly obtaining valid Consent to Establish from concerned authority i.e. APPCB and in accordance to

the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. Copy of the application for Consent to Establish dated 01.10.2022 and Consent to Establish dated 01.11.2022 are marked and annexed herewith as **Annexure-R/2 (Colly)**.

9. That the Answering Respondent herein applied for various Pre-Establishment permissions and clearances through Single Desk Portal of Department of Industries, Andhra Pradesh i.e. a Policy to provide all clearances required for starting and operating an industry at Single Point through Information Technology enabled platform with an aim to improve the ease of doing business in the State of Andhra Pradesh. That the Answering Respondent herein applied for permission of Ground Water and Water Audit Department to draw ground water vide application dated 20.07.2022 and the same was duly granted to the Answering Respondent on 05.08.2022 to draw 632 KLD of Ground Water. That the permission to draw ground water is valid till 04.08.2025. That the Answering Respondent herein obtained NOC dated 30.11.2022 from Water Resource Department to draw 950 KLD of water from River Godavari. Copy of permission from Ground Water by Ground Water and Water Audit Department dated 05.08.2022 and NOC from Water Resource Department dated 30.11.2022 are marked and annexed herewith as **Annexure-R/3 and Annexure- R/4** respectively.
10. That the construction of the industry started in 2023. It is pertinent to mention herein that as of today the unit is not operational and is under construction. That the construction is taking place as per approved plans and lawfully granted permissions. That the Answering Respondent herein has not violated any provisions of any laws, much less environmental laws.
11. That the Applicant herein being politically motivated and with an oblique motive wrote a letter dated 20.01.2023 to Hon'ble National Green Tribunal, Principal Bench, New Delhi alleging that Respondent No. 3 i.e. Assago Industries Pvt. Ltd. is being established illegally and would cause substantial damage to environment. That based on the letter petition dated 20.01.2023 the Hon'ble National Green Tribunal, Principal Bench, New Delhi Suo Moto registered the case as OA No. 281 of 2023. Thereafter, vide Order dated

25.05.2023 the Hon'ble National Green Tribunal, Principal Bench directed to transfer record of the said case from Principal Bench, New Delhi to Southern Zone Bench, Chennai for further proceedings. The said case has been renumbered as OA No. 98 of 2023 before Hon'ble National Green Tribunal, Southern Zone Bench, Chennai.

12. That the Hon'ble National Green Tribunal, Southern Zone Bench vide Order dated 04.08.2023 issued notice to Respondent No. 1 and 2 and directed Respondent No. 1 to serve notice to Respondent No. 3 herein before making a spot inspection. That the Regional Office Kakinada issued notice of inspection to Respondent No. 3 herein on 18.08.2023 and inspected the industry on 21.08.2023. Thereafter, Report dated 06.09.2023 has been submitted by Respondent No. 1. It is pertinent to highlight that Respondent No.1 in its report has also mentioned that Respondent No. 3 has duly obtained EC dated 27.09.2022 and CTE dated 01.11.2022. The said Report further mentions that the Unit is not operational and is under construction. It is submitted that the Report states that the Unit has started its construction for boiler turbine erection, ESP, chimney construction, distillation section, fermentation section, silo section, peso tanks and 50% of civil work has been completed. That the Unit proposed 45 TPH boiler for which the unit proposed Electrostatic precipitators as Automated Product Control Environment and 50% of civil work has been completed. That the Report also acknowledges that the industry shall be constructing ETP of 1300 KLD capacity and that the proposed ETP is a Zero Liquid Discharge (ZLD) system. Copy of Report dated 06.09.2023 stands filed by the Respondent APPCB and is already on record.

13. That the present Original Application is false, frivolous, misconceived, misleading and nothing but an attempt to fulfill personal political and other motives of the Applicant herein. **It is reiterated that the Answering Respondent industry is a Zero Liquid Discharge industry being set up in an industrial area after duly being granted Environmental Clearance dated 27.09.2022 and Consent to Establish dated 01.11.2022. Thus, the present Original Application ought to be dismissed outrightly.**

REPLY ON MERITS:-

That the contents of the corresponding unnumbered paragraphs are wrong and hence denied. It is denied that permissions issued to M/s Assago Industries Pvt. Ltd. i.e. Respondent No. 3 herein be cancelled as establishment of M/s Assago Industries Pvt. Ltd. would hamper fundamental right of people by causing air and water pollution. It is denied that Respondent No. 3 will be producing 157 tonnes of Carbon Dioxide per day and will release 9,25,000 liters of waste water per day in Gummallalladoddi village of Gokavaram mandalam of East Godavari District of Andhra Pradesh. It is denied that the Consent for Establishment granted to M/s Assago Industries Pvt. Ltd. should be cancelled. It is vehemently denied that APPCB in Consent for Establishment that the industry produces 154 tonnes of Carbon Dioxide per day and can release water waste of 9,25,000 liters of water waste per day outside the industry but APPCB has not given any directions on how to dilute pollution in water. It is further denied that Respondent No. 3 herein will produce ethyl alcohol of 2,00,000 liters per day and will release 9,25,000 liters of polluted water per day i.e. $365 \times 9,25,000 \text{ liters} = 33,76,25,000 \text{ liters}$ polluted water, 1.25 TML per annum outside the industry. It is denied that if polluted water is rebored into the ground then villagers within 50km radius of the industry will suffer injury to their health and total ground water will be polluted. It is denied that air pollution will damage people's lungs and further it is nothing but a figment of Applicant's own fertile imagination.

It is submitted that Respondent No. 3 i.e. Assago Industries Pvt. Ltd. is being established in designated industrial area allotted by Andhra Pradesh Industrial Infrastructure Corporation Ltd. It is submitted that the Answering Respondent herein was granted Environmental Clearance on 27.09.2022 as per the EIA Notification 2006 S.O. 1533 (E) dated 14.09.2006 and MoEFCC Notification S.O. 2339 (E) dated 15.06.2021 a special provision in EIA Notification 2006 (Schedule 5 (ga), Category B2) by Ministry of Environment, Forest and Climate Change for establishing Grain based distillery for Ethanol Blend having capacity of 200 KLPD along with 6.2 MW Cogeneration Power Plant at Gummaladoddi Village, Gokavaram Mandal, East Godavari District, Andhra Pradesh. That the Answering Respondent herein was granted Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 from APPCB i.e. Respondent No. 1 herein vide Order dated 01.11.2022. It is submitted that the ethanol produced will be solely used for Ethanol Blended

Petrol Program of Government of India. It is pertinent to highlight herein that the plant will have a Zero Liquid Discharge system and no effluent/ treated water will be discharged outside the factory premises. It is submitted that Online Continuous Monitoring System will be installed in the unit and data will be transmitted to CPCB/SPCB servers continuously. It is submitted that the CO₂ generated will be collected in CO₂ plant and after liquefaction the CO₂ will be sold to industries such as pharmaceuticals, beverages etc. thus, no CO₂ will be released by the industry to cause air pollution or affect residents of the neighboring areas whatsoever. It is submitted that Condensate Polishing Unit/ Effluent Treatment Plant of capacity 1300 KLPD is being set up by the Respondent herein to treat effluent and recycle it back into the process. That ETP being established consists of equalization tank, buffer tank, Anaerobic reactor, extended aeration system, secondary clarifier, tertiary clarifier, media filtration, activated carbon filter, ultra filtration, reverse osmosis system and after treatment in ETP the RO permeate will be recycled back into the process and RO reject will be sent to Multi Effect Evaporator thus, the Unit will have a Zero Liquid Discharge system and no effluent/ treated water will be discharged outside the factory premises whatsoever. It is submitted that Respondent No. 3 herein was granted permission to draw 632 KLD of Ground Water on 05.08.2022 (valid till 04.08.2025) from Ground Water and Water Audit Department. That Respondent No.3 obtained NOC dated 30.11.2022 from Water Resource Department to draw 950 KLD of water from River Godavari. It is submitted that the unit is not operational and is under construction and that the construction is taking place as per approved plans and legal permissions. It is submitted that the Applicant herein is a small time local politician residing in village of Jaggampeta Mandalam and it appears that he in sheer greed of attaining his oblique political motives has twisted the facts and presented a bogus letter petition before this Hon'ble Authority. It is humble submission that Respondent No. 3 herein is an industry being set up to produce one of the green fuels i.e. ethanol which not only reduces tailpipe emission level of pollutants but brings flexibility as well. It is submitted that the industry is being set up keeping the National Policy on Biofuels, 2018 which indicates a target of 20% ethanol blending in petrol by 2025 in mind and in order to promote environment friendly renewable fuels. It is submitted that an industry being legally set up with core environmental objective and after obtaining all possible sanctions is being subjected to legal proceedings due to malicious

intentions of the Applicant to meet his masked political agendas. Thus, the present Original Application has no merits and ought to be dismissed at the very threshold. The contents of the brief facts and the preliminary submissions are reiterated here as well and not repeated herein for the sake of brevity.

PRAYER

- A. In view of the submissions made in the foregoing paras above, it is respectfully prayed that the instant original Application may kindly be dismissed with exemplary heavy costs in the interest of justice and fair play;
- B. It is further prayed that this Hon'ble Tribunal may be pleased to pass any such or further order deemed fit by this Hon'ble Tribunal in the peculiar facts and circumstances of this case in favour of the Answering Respondent.

Asish K

RESPONDENT NO. 3

THROUGH


A.R. TAKKAR, M. SWAMINAHAN, SHRIYA TAKKAR,

Tejasvi
Himani
TEJASVI CHAUDHRY, HIMANI BHADAURIA
ADVOCATE
M/S ARTLO
A-25/12, DEODAR MARG DLF PHASE 1,
GURGAON-122002
MOB: 8826200005
EMAIL ID: ARTAKKAR@ARTLO.IN

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IN THE MATTER OF:

MAROTHI VEERAVENKATA GANESWARARAO

...APPLICANT

VERSUS

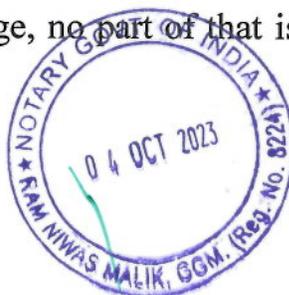
**THE CHAIRMAN APPCB,
VIJAYAWADA AND ORS.**

...RESPONDENTS

AFFIDAVIT

I, Ashish Gurnani S/o Sh. C. P. Gurnani, aged about 32 . am the authorized representative of the Respondent Company, ASSAGO INDUSTRIES PVT LTD having its registered office Plat B-1/1577, Vasant Kunj, Delhi-110070, (New Delhi) the above named deponent do hereby solemnly affirm and declare as under:-

1. That the above titled Reply has been drafted under the authority and instructions of the respondent and after perusing its contents, the respondent has duly signed it, and the contents of paragraph Nos. 1 to 13 thereof are true and correct to the knowledge of the respondent, and the same may be read as contents of this affidavit also, which are not being reproduced for the sake of brevity. No part of it is false and nothing material has been kept concealed therefrom.
2. That the contents of paragraphs no. 1 to 13 of above titled Reply are true and correct to my knowledge, no part of that is false and nothing has been kept concealed therefrom.



3. That the annexures attached with the Reply are true copies of their
respective originals. 11

Ashish G

DEPONENT

VERIFICATION

Verified that the contents of paragraphs no. 1 to 13 of my above affidavit are true and correct to my knowledge. No part of it is false and nothing has been concealed therein.

Ashish G

DEPONENT



ATTESTED

**RAM NIWAS MALIK, ADVOCATE
NOTARY, GURUGRAM (HR.) INDIA**

ASSAGO INDUSTRIES PRIVATE LIMITED

Regd. Office: Flat B-1/1577 Vasant Kunj, Delhi-110070, New Delhi

CIN: U24299DL2021PTC385458 Contact: +91-7011025279 Email: accounts@assagogroup.com

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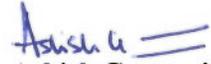
CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF BOARD OF DIRECTORS OF ASSAGO INDUSTRIES PRIVATE LIMITED, HELD ON WEDNESDAY THE 06TH DAY OF SEPTEMBER, 2023, AT 10:00 A.M. AT OFFICE OF THE COMPANY SITUATED AT FLAT B-1/1577 VASANT KUNJ, DELHI-110070

RESOLVED THAT Mr. Ashish Gurnani S/o Shri C. P. Gurnani (Director) of the company be and is hereby authorized on behalf of the company to appear before National Green Tribunal or any court of Laws etc., to attend hearing, give statement/undertaking and file the same/statement or case/affidavit/ reply/ vakalatnama / further authorization and sign all documents /letter on behalf of the company Assago Industries Private Limited

RESOLVED FURTHER THAT Mr. Ashish Gurnani S/o Shri C. P. Gurnani (Director) of the company be and is hereby authorized to represent and deal, for and on behalf of the company with appropriate court of law, authority etc. and sign, execute and register such paper, documents, writings and to take all such acts as may be necessary to expedite to give effect to this resolution.

Certified true Copy

For **ASSAGO INDUSTRIES PVT. LTD.**
For Assago Industries Private Limited



Ashish Gurnani
(Director)

DIN: 07176395

A-63 Sector-17, Noida-201301

Uttar Pradesh, India

Director



ANNEXURE

R/1
13

ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The Director
ASSAGO INDUSTRIES PRIVATE LIMITED
589, Udyog Vihar, Phase V, Sector 69, Gurugram
122008,,Gurgaon,Haryana-122008

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/AP/IND2/288805/2022 dated 27 Aug 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22A060AP181341 |
| 2. File No. | IA-J-11011/320/2022-IA-II(I) |
| 3. Project Type | New |
| 4. Category | A |
| 5. Project/Activity including Schedule No. | 5g(a)-Grain Based distilleries for Ethanol Blended Petrol |
| 6. Name of Project | Proposed 200:KLPD Grain Based Ethanol Plant along with 6.2 MW Cogeneration Power Plant at Village Gummalladoddi, Tehsil Gokavaram, District East Godavari, Andhra Pradesh by M/s. Assago Industries Private Limited |
| 7. Name of Company/Organization | ASSAGO INDUSTRIES PRIVATE LIMITED |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 27/09/2022

(e-signed)
A N Singh
Scientist E
IA - (Industrial Projects - 2 sector)

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environment Single-Window Hub)



Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

TRUE COPY
ADVOCATE

14

This has reference to your online proposal no. IA/AP/IND2/288805/2022 dated 27th August, 2022 for environmental clearance to the above-mentioned project.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal seeking environmental clearance for setting up of 200 KLPD Grain based Ethanol Plant along with 6.2 MW Co-generation power plant (Biomass based) located at Village Gummalladoddi, Tehsil Gokavaram, District East Godavari, State Andhra Pradesh by M/s. Assago Industries Private Limited.

3. As per the MoEFCC Notification S.O. 2339(E), dated 16th June, 2021, a special provision in the EIA Notification, 2006-(Schedule 5 (ga), Category B2) is made, wherein for all applications made for Grain based distilleries with Zero Liquid Discharge producing ethanol; solely to be used for Ethanol Blended Petrol Programme of the Government of India shall be considered under B2 Category and appraised at Central Level by Expert Appraisal Committee (EAC) with condition that the project proponent shall file a notarized affidavit that ethanol produced from proposed project shall be used completely for EBP Programme..

4. The details of products and capacity of proposed unit as under:

S. No.	Name of unit	Name of the product/ by-product	Production capacity
1.	Distillery	Ethanol	200 KLPD
2.	Co-generation power plant	Power	6.2 MW
3.	DWGS dryer	DDGS	98 TPD
4.	Fermentation unit	Carbon di-oxide	154 TPD

5. Standard ToR and Public Hearing is not applicable as the project falls under category B2 as per OM dated 16th June, 2021. It was informed that no litigation is pending against the proposal.

6. Total land area required is 8.122 hectares. Greenbelt will be developed in total area of 2.7 hectares i.e., 33 % of total project area. The estimated project cost is Rs. 258.60 Crores. Capital cost of EMP would be Rs. 21.7 Crores and recurring cost for EMP would be Rs. 2.0 Crores per annum. Industry proposes to allocate additional Rs. 2.0 Crores towards Extended EMP (Corporate Environment Responsibility). Total Employment will be 120 persons as direct.

7. There are no National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/ Elephant Reserves, Protected Forest, Wildlife Corridors etc. within 10 km distance. Reserve forest (RF): Tirumalayapalem RF is at a distance of 4.0 km in ENE direction & Murari RF is at a distance of 9.5 km in ESE direction. Water bodies: Burada Kalava is at a distance of 3.0 km in West direction, Torrigadda Left Canal

is at a distance of 5.5 km in SSW direction, Tarakarama Ramavarapu Ava is at a distance of 6.0 km in NW direction & Inukonda Kalava is at a distance of 9.0 km in NW direction.

8. AAQ modelling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be $0.409 \mu\text{g}/\text{m}^3$, $0.642 \mu\text{g}/\text{m}^3$ and $0.817 \mu\text{g}/\text{m}^3$ with respect to PM, SO_2 and NO_x . The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).

9. Total fresh water requirement will be $950 \text{ m}^3/\text{day}$ which will be met from Ground water. Application has been submitted to Government of Andhra Pradesh, Department of Industries vide Application ID CAE2201662 dated 19.07.2022. Effluent (Condensate/spent lees/blowdown etc.) of $1064 \text{ m}^3/\text{day}$ will be treated through Condensate Polishing Unit /Effluent Treatment Plant of capacity 1300 KLPD. Raw stillage (1296 KLPD) will be sent to decanter followed by MEE and dryer to produce DDGS. STP of capacity 20 KLPD will be installed to treat sewage generated from factory premises. The plant will be based on Zero Liquid discharge system and no effluent/treated water will be discharged outside factory premises.

10. Power requirement will be 5.82 MW and will be met from proposed 6.2 MW Co-generation power plant. ESP with a stack height of 63 m will be installed with 45 TPH biomass/coal fired boiler for controlling the particulate emissions within the statutory limit of $30 \text{ mg}/\text{Nm}^3$. 2 nos. 1250 kVA DG sets will be used as standby arrangement during power failure and stack height (8 m) will be provided as per CPCB norms to the proposed DG set.

11. Details of Process emissions generation and its management:

- ESP with a stack height of 63 meters will be installed for controlling the particulate emissions.
- Online Continuous Emission Monitoring System will be installed with the stack and data will be transmitted to CPCB/SPCB servers.
- CO_2 (154 TPD) generated during the fermentation process will be collected in CO_2 plant.

12. Details of solid waste/Hazardous waste generation and its management:

- DDGS (Distilled Dried Grains Stillage) (98 TPD) will be sold as cattle feed / fish feed / prawn feed.
- Boiler ash (47 TPD) will be used for brick manufacturing and supplied to nearby brick manufacturers in covered vehicles only.
- Used oil (0.68 Kilolitres per annum) will be sold to authorized recyclers.
- CPU sludge (1.3 TPD) and STP Sludge (0.02 TPD) will be used as manure.

13. As per Notification S.O 2339(E), dated 16th June, 2021, PP has submitted self-certification in the form of notarized affidavit declaring that the proposed capacity of 200 KLPD will be used for manufacturing fuel ethanol only.

14. The total project area of 8.122 ha (20.07 acres) which is allotted to the company by APIICL (Andhra Pradesh Industrial Infrastructure Corporation Ltd.) vide letter no. 43251/APIIC/IP-GMD/KKD/2021-22 dated 08.07.2022. The proposed project lies in APIICL Industrial area.

15. During deliberations, EAC discussed following issues:

- PP informed that 4 field ESP shall be installed. Coal shall be used as auxiliary fuel and travelling grate boiler shall be installed. EAC suggested to install 5 field ESP to achieve norms of 30 mg/Nm³ for particulate matter emissions.
- Confirm recurring cost per annum and total capital cost of EMP. PP reconfirmed that recurring cost per annum would be Rs. 2.0 Crores.
- NOC from ground water authority shall be obtained before start of construction activities.
- Greenbelt development will be completed in 1 year after obtaining EC.
- Potable water shall be covered under CER activities.
- Carbon di-oxide plant shall be installed for capture of carbon di-oxide and sold to authorized vendors.
- PP shall ensure that detailed Risk assessment and impact of threat zone is carried out.

The committee was satisfied with the response provided by PP on above information.

16. The proposal was considered by the EAC (Meeting ID: IA/IND2/13332/08/09/2022) and meeting was held on 08th September, 2022 in the Ministry, wherein the project proponent and their environmental consultant namely M/s. J.M. EnviroNet Pvt Ltd. (NABET certificate no. NABET/EIA/2023/RA 0186 and validity 07th February, 2023), presented the case under B2 category. The Committee **recommended** the project for grant of environmental clearance.

17. The EAC, constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with the EMP report prepared and submitted by the Consultant accredited by the QCI/NABET on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be

rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

18. The Committee noted that the EMP report is in compliance of the PFR. The Committee deliberated on the CER plan and found to be addressing the issues in the study area. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have **recommended** for grant of environmental clearance.

19. The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its amendments. It does not tantamount/construe to approvals/consent/ permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

20. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate Change hereby accords environmental clearance to the project for **Proposed 200 KLPD Grain based Ethanol Plant along with 6.2 MW Cogeneration Power Plant at Village Gummalladoddi, Tehsil Gokavaram, District East Godavari, Andhra Pradesh by M/s. Assago Industries Private Limited**, under the provisions of the EIA Notification, 2006, and the amendments therein, subject to compliance of the terms and conditions as under:-

A. Specific Condition:

- (i). As per the Notification S.O. 2339(E), dated 16th June, 2021, project falls in category B2 and the proposed capacity of 200 KLPD shall only be used for fuel ethanol manufacturing as per self-certification in form of a notarized affidavit by the Project Proponent. Provided that subsequently if it is found that the ethanol, produced based on the EC granted as per this dispensation, is not being used completely for EBP Programme, or if ethanol is not being produced, or if the said distillery is not fulfilling the requirements based on which the project has been appraised as category B2 project, the EC shall stand cancelled.
- (ii). The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.

- (iii). EC granted for a project on the basis of the submitted documents shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project. CLU certificate shall be obtained before start of construction activities.
- (iv). NOC from the Central Ground Water Authority (CGWA)/ Concerned Local authority shall be obtained before start of the construction of plant and drawing of the ground water for the project activities, State Pollution Control Board / Pollution Control Committees shall not issue the Consent to Operate (CTO) under Air (Prevention and Control of Pollution) Act and Water (Prevention and Control of Pollution) Act till the project proponent shall obtain such permission.
- (v). Total Fresh water requirement shall not exceed 4 KL/KL of ethanol production which will be met from ground water. No ground water recharge shall be permitted within the premises. Industry shall construct a rain water storage pond of 60 days capacity and the accumulated water to be used as fresh water thereby reducing fresh water consumption.
- (vi). Spent wash shall be dried to form DDGS to be used as cattle feed. The condensate, spentlees and utilities effluent shall be treated in the ETP comprising tertiary treatment (Condensate Polishing Unit). Treated effluent will be recycled/reused for make up water of cooling towers/process etc. and no waste or treated water shall be discharged outside the premises. STP shall be installed to treat the sewage generated from factory premises.
- (vii). 5 field Electrostatic precipitator with a stack height of 63 meters will be installed with 45 TPH biomass/coal-fired boiler for controlling the particulate emissions within the statutory limit of 30 mg/Nm³. SO₂ and NO_x emissions shall be less than 100 mg/Nm³. At no time, the emission levels shall exceed the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Performance assessment of pollution control devices/ systems will be conducted annually.
- (viii). Boiler ash shall be supplied to brick manufacturers in covered trucks. PP shall use biomass like rice husk/bagasse as fuel for the proposed boiler. Low sulphur coal with maximum sulphur content of 0.5% shall only be used. PP shall meet 10% of the total power requirement from solar power by generating power inside plant premises/adjacent/nearby areas.

- 19
- (ix). CO₂ generated will be collected in proposed bottling plant.
 - (x). PP shall allocate at least Rs. 50 Lakhs/annum for Occupational Health Safety. Occupational Health Centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
 - (xi). Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees.
 - (xii). The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms. PESO certificate shall be obtained.
 - (xiii). Process organic residue and spent carbon, if any, shall be sent to Cement and other suitable industries for its incinerations. ETP sludge, process inorganic & evaporation salt shall be disposed of to the TSDF. Filter press shall be installed for drying of sludge.
 - (xiv). The company shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
 - (xv). The green belt of at least 5-10 m width shall be developed in nearly 2.7 Ha i.e. 33% of the total project area with tree density @ 2500 trees per hectares, mainly along the plant periphery. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department and native species shall be developed. Records of tree canopy shall be monitored through remote sensing map. Greenbelt development shall be completed in 1 year after obtaining EC.
 - (xvi). PP proposed to allocate Rs. 2.0 Crores towards Extended EMP (CER) which shall be spent as submitted in CER plan for monitorable activities like up-gradation of schools with provision of facilities e.g. Class rooms, playground, Laboratory, Library, Computer class, toilets, potable drinking

water facilities, solar light/solar power support for uninterrupted power supply, soil nutrient management etc. Further, all the proposed activities under CER shall be completed before the commissioning of the plant in consultation with District Administration.

- (xvii). There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products and no parking to be allowed outside on public places. Out of the total project area, 15% shall be allotted solely for parking purposes with facilities like rest rooms etc.
- (xviii). Storage of raw materials shall be either in silos or in covered areas to prevent dust pollution and other fugitive emissions. All stockpiles should be constructed over impervious soil and garland drains with catch pits to trap runoff material shall be provided. Biomass shall be stored in covered sheds and wind breaking walls/curtains shall be provided around biomass storage area to prevent its suspension during high wind speed. All Internal roads shall be paved. Industrial vacuum cleaner shall be provided to sweep the internal roads. The Air Pollution Control System shall be interlocked with process plant/machinery for shutdown in case of operational failure of Air Pollution Control Equipment.
- (xix). Continuous online (24x7) monitoring system for stack emissions/effluent shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
- (xx). A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions. EMC head shall report directly to Head of Organization/ Director/CEO as per company hierarchy.
- (xxi). PP shall sensitize and create awareness among the people working within the project area as well as its surrounding area on the ban of Single Use Plastic in order to ensure the compliance of Notification published by MOEFCC on 12th August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.

B. General Condition:

- (i) No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (ii) The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
- (iii) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- (iv) The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- (v) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/pollution control measures shall not be diverted for any other purpose.
- (vi) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (vii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- (viii) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution

Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.

- (ix) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at <https://parivesh.nic.in/>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
- (x) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
- (xi) This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

21. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

22. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

23. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

24. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.

25. This issues with the approval of the competent authority.

(A. N. Singh)

23

Scientist-'E'

Copy to: -

1. The Principal Secretary, Department of Environment, Forest, Science & Technology, Government of Andhra Pradesh, Hyderabad (Andhra Pradesh)
2. The Regional Officer, Integrated Regional Office (IRO), Vijayawada, Ministry of Environment, Forest and Climate Change, Green House Complex, Gopalreddy Road, Vijayawada - 520010, Andhra Pradesh.
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Andhra Pradesh Pollution Control Board, Paryavaran Bhawan, A-III, Industrial Estate, Sanath Nagar, Hyderabad (AP)
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi
6. The District Collector, East Godavari, Andhra Pradesh
7. Guard File/Monitoring File/ Parivesh Portal /Record File

(A. N. Singh)
Scientist-'E'

E-mail: aditya.narayan@nic.in
Tel. No. 11-24642176

TRUE COPY
ADVOCATE

Signature Not Verified
Digitally signed by A N Singh
Scientist E
Date: 9/27/2022 10:45:56 PM

ANNEXURE R/2

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24

**ANDHRA PRADESH POLLUTION CONTROL BOARD
APPLICATION FOR CONSENT FOR ESTABLISHMENT**

(Information to be furnished for the purpose of issue of consent for Establishment)

- 1. Name of the Industrial Undertaking/Activity :** ASSAGO INDUSTRIES PRIVATE LIMITED
1(a). Name & Address for correspondence : Ashish Gurnani , PLOT NO 589, UDYOG VIHAR,
PHASE -V, SECTOR 18, GURGAON HARYANA
122008
1(b). Project Cost : 22145.0

2. Process details :**2.1 Production Schedule :****2.1.1 List of main products proposed to be produced**

Sl. No.	Name of The Product/Activity	Quantity	Units
1.	ETHANOL	200	Kl/day

2.1.2 Name of By-products :

Sl. No.	Name of The By-Product	Quantity	Units
1.	IMPURE SPIRIT	6.51	Kl/day
2.	FUSEL OIL	0.217	Kl/day
3.	DDGS	98	Tons/day
4.	CARBON DI OXIDE	154	Tons/day

2.1.3 Approximate time by which the factory will go into production.(Month/Year) : 10/2023

2.2 RAW MATERIAL CONSUMPTION :

Sl. No.	Description	Quantity	Units
1.	Grains (broken rice, surplus rice, maize, bajra& sorghum)	464	Tons/day
2.	Sodium Hydroxide (Caustic)	2000	kg/day

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ADVOCATE

3.	Enzymes (Alfa amylase & Amyloglucozydase)	260	kg/day
4.	Nutrients (Zinc Sulphate, Magnesium Sulphate & Hydrochloride)	400	kg/day
5.	Antifoam Agent	100	kg/day
6.	Yeast	100	kg/day

2.3 MANUFACTURING PROCESS :

- 2.3.1 Any details regarding Manufacturing Process : No
- 2.3.2 Have you any foreign collaboration : No

2.4 ENERGY CONSUMPTION :

2.4.1 Source of Energy : publicsupply / COGENERATION BOILER

2.4.2 If energy is generated in plant, fuel used with consumption for e.g. Coal/Fuel oil/Diesel/Natural Gas/Wood/Others.

Name of Fuel	Quantity	Unit
RICE HUSK	254000	Kg/day

3. LOCATION :

- 3.1 Please attach a map indicating the site with approach roads including adjacent areas on all four sides for easy identification of site of the proposed plant, for inspection. :
- 3.2 Area of land proposed to be aquired(in Sq. Mts.) : 81223.29
- 3.3 Area proposed to be developed(in Sq. Mts.) : 80225
- 3.4 Built up area(in Sq. mts) : 21900
- 3.5 Green belt area(in Sq mts) :
- 3.6 Present use of land : Industrial
- 3.7 Specify location : Landlocked
- 3.8 Is the land situated within any municipality or Municipal Corporation/Cantonment Jurisdiction : no

If Yes, name of the Municipality/Municipal Corporation/Contonment :

3.9 Is the land situated in approved industrial zone or estate : no

If Yes, name of zone/estate : Rajahmundry

3.10 Which of the following features exist within 20 kilometers radius of the site in respect of L & MI and 5 Kms in respect of SSI :

Feature	Name	Distance(in Km)
Industrial	HPCL	0
Industrial	IOCL	0
Crops	agricultural	0

3.11 Enclose a topographical plan covering an area of 20 :
KM radius of the proposed industry in respect of L & MI
and 5 Kms radius of the proposed industry in respect of
SSI

4. TOWN PLANNING :

Do you propose to build Township/housing/Quarters for your employees : no

If yes, Area allocation for the above in Sq. Mts. :

Population to be accommodated(Including Employees & Families) :

Distance from township to plant site in kilometers :

Water supply Daily consumption (K. Liters) :

Sewer system : Yes

Sewage treatment : Yes

Disposal Point : On land plantation

5. WATER REQUIREMENTS :

5.1 Source of water :

S.No.	Source Type	Source Name	Quantity(KLD)
1.	Ground	BOREWELL	950.0

5.2 Is any pretreatment necessary for use : no

5.3 Average daily consumption of water

Sl. No.	Purpose	Quantity	Unit
1.	Process	700	KLD
2.	Cooling	230	KLD
3.	Sanitation	20	KLD

6. WASTE WATER DISCHARGES :

6.1 Waste Water discharges per day

Sl.No.	Purpose	Quantity	Units
1	Others Sanitation	0.5	KLD

6.2 How do you propose to discharge the waste water : Separate streams

6.3 Type of treatment proposed to be adopted:

6.4 Point of Final Discharge

S.No.	Source	Point of Final Discharge
1	Others	Zero liquid discharge system

6.5 Waste Water Characteristics

Physical

S.No.	Source	Temperature	PH	Color	Turbidity	Odour	Total Solids	Total Suspended Solids	Total Volatile Solids
1.	Others	0	0	0	0	0	0	0	0

Chemical

S.No.	Source	Acidity	Alkalinity	Hardness	B.O. D.	C.O. D.	Oils & Greases	Total Nitrogen Phosphates	Sulphates	Total Phosphates	Total Chlorides	Sodium	Potassium	Calcium	Magnesium
1.	Others	0	0	0	0	0	0	0	0	0	0	0	0	0	0

OTHER PARAMETERS

Sl. No.	Source	Items	Quantity	Units
1.	Others	Not applicable Since this is a ZERO Discharge plant	0	Kg/day

6.6 What other specific toxic substance is discharged?

S.No.	Source	Toxic Substance	Name	Quantity(KLD)
1.	Others		Not applicable since this is ZERO Discharge plant	0.0

7. SOLID WASTES

7.1 Authorisation required for (Please tick mark appropriate activity / activities) :

Collection		Transport	
Reception		Storage	
Treatment		Reprocessing/Disposal	

S.No.	Name of Waste	Hazardous Waste Description	Quantity generated per day	Storage & treatment/Pre-treatment	Reuse/recycling(in house)	Disposal
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7.2 Non-Hazardous :

S.No.	Description	Quantity	Units	Disposal
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7.3 Are there any problems of subsequent Pollution of air, water or soil likely at the place of disposal of solid wastes ?

: no

8. Atmospheric Emissions :

8.1 Emissions from fuel burning:

S.no	Stack Attached To	Capacity	Stack Height(in mtr)	Temperature (°C)	Expected Quantity	Proposed Air Pollution Control System	Are any Standard of Emission prescribed for or adopted by your Industry?
1.	Boiler	45TPH	63	485	2400	ESP Electrostatic Precipitator	No

8.1.1 Composition of emissions :

Stack Attached To	Nature of Dust	Quantity(Mg/Cubic NM)
Boiler	Particulate Matter	

Stack Attached To	Gases	Quantity(Mg/Cubic NM)
Boiler	Sulphuric dioxide	366

8.2 Emission from process & Fugitive Sources :

S.no	Stack Name	Stack Height(in mtr)	Temperature('C)	Expected Quantity	Proposed Air Pollution Control System	Are any Standard of Emission prescribed for or adopted by your Industry?
1.	Not Applicable	50				No
2.	CHIMNEY	63	120	30 mg/nm3	ESP	Yes

8.2.1 Composition Of Emissions :

Stack Name	Nature of Dust	Quantity(Mg/Cubic NM)
Not Applicable	Particulate Matter	30

Stack Name	Gases	Quantity
Not Applicable	Sulphuric dioxide	366
Not Applicable	Nitrogen dioxide	700
CHIMNEY	Sulphuric dioxide	

9. OTHER SOURCES OF POLLUTION :

- 9.1 Is your industry likely to cause noise Pollution? : no
- 9.2 Is there odour problem likely to occur from your industry? : no
- 9.3 Is there any thermal pollution of surface Waters likely to occur from the industrial Discharge? : no

10 Pollution control management :

- 10.1 Give details of organisational set up for Pollution control you propose to have? :
- 10.2 What is the level of experience of the Persons incharge of pollution control? :
- 10.3 Do you propose to monitor the Pollution from your industry? :
- 10.4 Give details of Laboratory facilities Proposed. :
- 10.5 Give details of operation and maintenance Or facilities you propose to have for pollution Control equipment and treatment plant. :

11. Cost of Pollution Control

- 11.1 Total capital investment proposed for pollution control and monitoring(in Rs.). : 2170

11.2 Percentage of Capital Investment on Pollution Control to total fixed capital of the unit. : 8

11.3 Recurring cost per annum(in Rs.) : 200

We hereby declare that we will install and operate pollution control equipment required to meet the standards prescribed by the Board and we will not commence production, until such pollution control equipment is installed and ready for operation. We will obtain Consent For Operation(CFO) from the Board before going into trails production.

Place :

(Signature of Promoter or Authorized person)

Date :

(Designation)

TRUE COPY
[Handwritten Signature]
ADVOCATE



ANDHRA PRADESH POLLUTION CONTROL BOARD
D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
Website: www.pcb.ap.gov.in

CONSENT ORDER FOR ESTABLISHMENT

Order No.379/APPCB/CFE/RO-KKD/HO/2022

01/11/2022

Sub:APPCB – CFE - M/s. Assago Industries Private Limited, Sy.No.171,172 & 279/1 (P), Gummaladoddi Village, Gokavaram Mandal, East Godavari District – Consent for Establishment of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P & C of P) Act, 1981 - Issued - Reg.

Ref: 1. EC order dt.27.09.2022 issued by MoEF & CC, GoI, New Delhi.
2. Industry's CFE application recd through AP OCMMS dt.01.10.2022.
3. R.O's inspection report dt.15.10.2022.
4. CFE committee meeting held on 19.10.2022.
5. Industry's mails dt.21.10.2022 & 31.10.2022.

1. M/s. Assago Industries Private Limited, vide reference 2nd cited, submitted an application to the Board seeking Consent for Establishment (CFE) to produce the products with installed capacities as mentioned below, with a project cost of Rs.221.45 Crores.

S. No.	Name of the Products	As per EC order dt.27.09.2022	Qty as per CFE application
1	Ethanol	200 KLPD	200 KLD*
2	Power	6.2 MW	6.2 MW
By-Products:			
1.	Impure Spirit	--	6.51 Kg/day
2.	Fusel Oil	--	0.217 KL/day
3.	DDGS	98 TPD	98 TPD
4.	Carbondioxide	154 TPD	154 TPD

***The Ethanol produced solely to be used for Ethanol blended petrol program of the Government of India as mentioned in the EC order dt.27.09.2022.**

As per the application, the above activity is to be located at Sy.No.171,172 & 279/1 (P),
2. Gummaladoddi Village, Gokavaram Mandal, East Godavari District in an area of 81,223.29Sq.m.

3. The above site was inspected by the Environmental Engineer, Regional Office, Kakinada, A.P Pollution Control Board on 07.10.2022 and observed that the site is surrounded by

North : Duvvalamma Cheruvu (natural pond) & Agricultural lands followed by Puskar Lift Canal

South : IOCL, Rajahmundry Terminal

East : Rajahmundry To Badhrachalam Highway Road-41 followed by HPCL, Rajahmundry Terminal

West : IOCL PHPL Pipeline Station

4. The Board, after careful scrutiny of the application and verification report of Regional Officer hereby issues **CONSENT FOR ESTABLISHMENT** to the unit Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**
5. This Consent Order now issued is subject to the conditions mentioned in Annexure.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. **This order is valid for a period of 7 years from the date of issue.**

Encl: Annexure.

VIJAY KUMAR
GSRKR IAS, MEMBER SECY(GSRKRVK), O/o
MEMBER SECRETARY-APPCB

To

M/s. Assago Industries Private Limited,
Sy.No.171, 172 & 279/1 (P),
Gummaladoddi (V), Gokavaram (M),
East Godavari District.
E-mail: ashish@assagogroup.com

- Copy to:** 1. The JCEE, Z.O., Visakhapatnam for information and necessary action.
2. The E.E., R.O, Kakinada for information and necessary action.

ANNEXURE

1. The proponent shall obtain Consents for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the activity.
2. The applicant shall provide separate energy meters for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed. An alternative electric power source sufficient to operate all pollution control systems shall be provided.
3. The industry shall construct separate storm water drains. No effluents shall be discharged in to the storm water drains.

Water:

4. The source of water is Ground Water and the maximum permitted water consumption after expansion is as following:

Fresh water requirement:

S. No.	Purpose	Qty (KLD)
1.	Process & Washings	700
2.	Cooling	228
3.	Domestic	22
	Total:	950 KLD**

**Total fresh water requirement shall not exceed 4 KL/ KL of Ethanol production i.e., 800 KLD only as mentioned in the EC order dt.27.09.2022 (Specific condition no.(v))

Total water requirement:

S. No.	Particulars	Water requirement (KLPD)
1.	Process water in Liquefaction & Fermentation	1336
2.	Boiler & Scrubber	1074
3.	Cooling Tower	875
4.	Auxiliaries CT & Pump sealing	100
5.	Domestic	22
	Total:	3407

Fresh water requirement - 950 KLD; Recycled water - 2457 KLD

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.

5. The maximum waste water generation shall not exceed the following:

S. No.	Source	Qty (KLD)
1.	Process condensate	925
2.	Boiler Blow down	26

3.	Cooling Tower Blow down	18
4.	DM plant Reject & others	110
5.	Domestic	18
	Total	1097 KLD

Treatment & Disposal:

Source of Effluent	Treatment	Mode of final disposal
Thin stillage from decantation, floor washing, CIP waste water, RO reject from CPU, process water.	MEE, drier	<ul style="list-style-type: none"> The condensate shall be treated in the ETP. DDGS shall be sent to Cattle/ Poultry / Fish feed manufacturers.
Process condensate, Boiler Blow down, Cooling Tower Blow down & DM plant Reject & Others.	ETP of 1300 KLD capacity consists of equalization tank – buffer tank - UASB reactor - extended aeration system – secondary Clarifier – tertiary clarifier – media Filtration – activated carbon filter - Ultra filtration – Reverse osmosis (RO) system.	<ul style="list-style-type: none"> RO permeate shall be recycled back to process. RO rejects shall be sent to MEE.
Domestic	STP of 20 KLD	Treated waste water shall be utilize for on land for plantation within the premises.

6. The effluent treatment shall be operated properly. All the units of the treatment system shall be impervious to prevent ground water pollution.

Process effluents shall not be discharged on land or into any water bodies or aquifers under any circumstances

7. The industry shall provide digital flow meters with tantalizers at the inlet and outlet of MEE and ETP and maintain records.
8. The industry shall install online real time monitoring system along with web camera facilities as per the directions of CPCB. The industry shall connect them to APPCB / CPCB websites as per CPCB directions.
9. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. All pipe valves, sewers, drains shall be leak proof.

Air:

10. The Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution.

S. No.	Details of Air pollution	Stack 1	Stacks 2,3
a)	Source of Pollution	Boiler	D.G.Sets
b)	Capacity	1 x 45 TPH	2 x 1250 KVA
c)	Name of the Fuel :	Coal / Rice husk	Diesel
d)	Stack height above ground level (m.)	63 m	7.1 m each above roof
e)	Air Pollution Control Equipment:	ESP	Acoustic enclosures and silencers
f)	Conc. of particulate matter	30 mg/Nm ³	---

11. The proponent shall comply with the following for controlling Fugitive emissions:

- a. Raw material unloading areas shall be provided with dust suppression system.
- b. All material transfer points shall be provided with dust extraction system with bag filters.
- c. All the conveyors are shall be covered to prevent the fly off of fugitive dust.
- d. All internal roads are shall be made pucca to prevent the fugitive dust to vehicular movement.

12. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MOE&F, GOI vide notification No. GSR 826(E), dated. 16.11.2009 during construction and regular operational phase of the project.

13. The industry shall take appropriate measures to control odour nuisance in the surroundings and the measures taken shall be reported to Concerned Regional office of PCB before applying for CFO.

14. The proponent shall provide interlocking system for air pollution control equipments provided with raw material feeding system so that the feeding of raw material would be stopped in case the air pollution control equipments fails.

15. The industry shall provide continuous online stack monitoring system and shall be networked to APPCB for website display.

16. Ambient Air Quality monitoring stations shall be setup in the down wind direction as well as where maximum ground level concentration of PM2.5, PM10 SO₂, NO_x & HCL (methane & non-methane) are anticipated in consultation with concerned Regional Office.

17. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.

18. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.

Hazardous / Solid Waste:

19. The proponent shall comply with the following after expansion:

S. No.	Source of solid waste	Qty	Method of disposal
1.	Used Oil	680 LPA	Shall be sent to authorized re-processors / recyclers of used oil.
2.	ETP & STP Sludge	1.32 TPD	Shall be used as manure.
3.	Boiler Ash	47 TPD	To brick manufacturing units.
4.	DDGS	98 TPD	To Cattle / Poultry/ fish feed manufacturers.

20. Proper handling, storage, utilization and disposal of all the solid waste should be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid / hazardous waste shall be submitted to the Regional office.

21. The following rules and regulations notified by the MoEF& CC, GoI shall be implemented.

Regulation of Persistent Organic Pollutants Rules, 2018.

- a. Hazardous waste and other wastes (Management and Transboundary Movement)
- b. Rules, 2016 and amendments thereof.
Plastic Waste Management Rules, 2016.
- c. Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
- d. Fly Ash Notification, 2016.
- e.
- f. Batteries (Management & Handling) Rules, 2010.
E-Waste (Management) Rules, 2016.
- g. Construction and Demolition waste Management Rules, 2016.
- h.
- i. Solid Waste Management Rules, 2016.
- j. The Public Liability Insurance Act, 1991 and its amendments thereof.

Other Conditions:

22. The industry shall follow the PESO norms with regard to safe distances for installation of boiler from other installations which have high risk potential to avert any unforeseen accidents.

23. The industry shall not discharge any effluent outside the premises under any circumstances and also take measures to ensure that contaminated run off from the industry premises shall not join Duvvalamma Cheruvu (natural pond) existing towards North-East corner, which is being used for agriculture purposes.

24. The industry shall comply with the conditions stipulated in the EC order dt. 27.09.2022 issued by MoEF&CC, GoI, New Delhi.

25. The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB while applying for CFO.
26. The industry shall prepare risk assessment report covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.
27. The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.
28. Greenbelt of 33% of the total project area shall be developed within plant premises with atleast 10m wide greenbelt on all sides along the periphery of the project area, in downward direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the DFO.
29. The proponent shall achieve 100% disposal of fly ash and bottom ash as per Fly Ash Notification issued by MOE&F, GOI vide S.O.2804 (E), dated 3.11.2009.
30. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
31. The proponent shall comply with all the directions issued by the Board from time to time.
32. The industry shall submit compliance to the conditions stipulated in the CFE orders to the concerned Regional Officer of APPCB every six months and shall upload the same at APPCB website viz., https://pcb.ap.gov.in/UI/Submission_Compliance_of_CFE_CFO_Direction.aspx.
33. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
34. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
35. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke the order, to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions.

36. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules,1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution)Act,1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**VIJAY KUMAR GSRKR
IAS, MEMBER
SECY(GSRKRVK), O/o
MEMBER SECRETARY-APPCB**

To

**M/s. Assago Industries Private Limited,
Sy.No.171, 172 & 279/1 (P),
Gummaladoddi (V), Gokavaram (M),
East Godavari District.**

**TRUE COPY
ADVOCATE**

Signed by Vijay Kumar
Gsrkr Ias
Date: 01-11-2022 12:41:22
Reason: Approved

ANNEXURE - R/3
(colly) 39

GOVERNMENT OF ANDHRA PRADESH
GROUND WATER AND WATER AUDIT DEPARTMENT

From:
M. John Satya Raju,
M.Tech,
Director (FAC),
Ground Water and Water Audit Department,
Vysya Bhavan, Namboori vari Veedhi,
Hanumanpet, Vijayawada-520 003.
E-Mail:director_apsgwd@rediffmail.com.

To:
The Managing Director,
M/s Assago Industries
Private Limited,
Airport Road,
Gummalladoddi Village,
Gokavaram Mandal,
East Godavari District.

Letter No:3080/Hg-II/2022

Dated:05.08.2022

Sir,

Sub:- Ground Water and Water Audit Department - Single Desk Policy - M/s Assago Industries Private Limited, Airport Road, Gummalladoddi Village, Gokavaram Mandal, East Godavari District - NOC issued to draw 632 KLD of Ground Water - Regarding.

- Ref:-
1. Online applications ID: CAE2201662, dated: 20.07.2022.
 2. Lr. No.1782/Hg/SW/2022-23, dated:03.08.2022 of District Ground Water Officer, Ground Water and Water Audit Department, East Godavari.
 3. Gazette of India Notification No: 2941, New Delhi, 24th September, 2020/ASVINA2, 1942 - Ministry of Jal Sakthi.
 4. G.O.Ms.No.3, Dt: 29.01.2021 of Industries & Commerce (P&I) Department, Government of Andhra Pradesh.

Your attention is invited to the subject and references cited.

Based on the recommendations of District Ground Water Officer, Ground Water and Water Audit Department, East Godavari District for grant of permission is hereby accorded to draw 632 KLD of Ground Water against the requirement of 950 KLD from 07 newly recommended bore wells by M/s Assago Industries Private Limited, Airport Road, Gummalladoddi Village, Gokavaram Mandal, East Godavari District under Single Window clearance as per the No Objection Certificate (enclosed).

Further, the firm is advised to meet the remaining required quantity of water by making alternative arrangements.

Encl: NOC & Report

Yours faithfully,
Sd/-M. John Satya Raju
DIRECTOR.

Copy submitted to the Commissioner PR & RD, Department and Administrator, APWALTA, Tadepalli for favor of information.

Copy to District Ground Water Officer, Ground Water and Water Audit Department, East Godavari District for information and communicate the same with approved report to concerned Gokavaram Mandal WALTA Authority (Tahsildar).

///true copy///


for DIRECTOR

7
TRUE COPY
ADVOCATE



40

GOVERNMENT OF ANDHRA PRADESH
GROUND WATER AND WATER AUDIT DEPARTMENT
O/o Director, Ground Water and Water Audit Department, Vijayawada
PERMISSION / NO OBJECTION CERTIFICATE

NOC No: AP04404082022-23

Sector: Distillery

Date of Issue:05.08.2022

Valid Upto:04.08.2025

With reference to the application No. CAE2201662, Dated: 20.07.2022

NOC for extraction of Ground water is issued as per the details given under:

1. Name of Proponent : Gurnani Ashish
2. Name of the Industry : ASSAGO INDUSTRIES PRIVATE LIMITED
3. Location of the Industry

R.S.No: 171, 172, 279/1(P)

Extent: 20 acres

Village: Gummalladoddi

Mandal: Gokavaram

District: East Godavari

Details of Ground Water extraction structures for which NOC is issued

S. No	Type of Well	Location in the plant area	Geo Coordinates	Depth in mts/ Dia in mm	Expected yield of the Bore Wells (in LPH)	Permitted hours of pumping per day	Estimated Yield (in LPD)	Permitted Quantity (in KLD)
			Latitude/ Longitude					
1	Bore Well (New)	R-1 at VES-1	17°12'12.85"N/ 81°50'23.56"E	70-80/ 150	10,000	08	80,000	80
2	Bore Well (New)	R-2 at VES-2	17°12'14.20"N/ 81°50'28.23"E	70-80/ 150	10,000	08	80,000	80
3	Bore Well (New)	R-3 at VES-3	17°12'12.88"N/ 81°50'31.93"E	70-80/ 150	10,000	08	80,000	80
4	Bore Well (New)	R-4 at VES-5	17°12'11.10"N/ 81°50'35.06"E	70-80/ 150	10,000	08	80,000	80
5	Bore Well (New)	R-5 at VES-6	17°12'06.55"N/ 81°50'35.38"E	80-90/ 150	13,000	08	1,04,000	104
6	Bore Well (New)	R-6 at VES-4	17°12'07.97"N/ 81°50'29.49"E	80-90/ 150	13,000	08	1,04,000	104
7	Bore Well (New)	R-7 at Hg	17°12'08.99"N/ 81°50'25.90"E	80-90/ 150	13,000	08	1,04,000	104
Total Quantity of Groundwater permitted								632

Permission/NOC is hereby issued to draw 632 KLD of Ground Water against the requirement of 950 KLD from 07 No's newly recommended Ground Water abstraction structures (Bore Wells) to meet the requirement.

This NOC is issued to M/s Assago Industries Private Limited, subject to the implementation of following Terms and Conditions.

- The agency is permitted to draw 632 KL/day of groundwater against the requirement of 950 KLD from 07 newly recommended bore wells with 8 hours pumping per day only.
- All the newly recommended bore wells must be constructed at the identified locations and to recommended depths only.
- The recommended bore wells shall be pumped in alternative two or three spells in a day and continuous pumping of 08 hours should be avoided.
- Not permitted to construct additional ground water abstraction structures without prior approval of the department.
- The firm shall seek prior permission from the department concerned for extraction of additional quantum of ground water (more than permitted).
- The management shall mandatorily install tampered proof digital flow meters (conforming to BIS/IS standards) having telemetry system to all the recommended Bore Wells for accounting daily ground water withdrawals.
- The firm is recommended to construct 2 No's Piezometers, one (Pz-1) at due north west corner (N 17.121418° and E 81.502600°) and the other (Pz-2) at due southern side (N 17.120731° and E 81.503204°) to a depth of 80 meters to monitor fluctuations in ground water levels and quality, if any, from time to time. It is also instructed to deploy AWLR/ DWLR with Telemetry to measure water levels regularly.
- The firm should maintain the registers of water levels of piezometers and flow meter data of recommended Bore Wells. The data should be submitted to the District Ground Water Officer, Ground Water and Water Audit Department, East Godavari district regularly for study purpose.
- Ground water quality shall be monitored twice in a year during pre monsoon (May) and post monsoon (November) and the analytical reports shall be submitted to the O/o District Ground Water Officer, Ground Water and Water Audit Department, East Godavari district for analysis purpose.
- All the measures required to recharge the ground water in terms of rainwater harvesting pits and bore well shafts at suitable locations across the study area to accommodate the available run off from the roof top areas should be strictly taken in such a way that it should proportionate with the quantum of ground water extraction taken place.
- The firm shall be required to adopt the latest water efficient technologies so as to reduce the dependence on ground water resources.
- The firm is advised to register the recommended Bore Wells with the competent authority (as per APWALTA rules).
- The effluents must be treated properly and must be free from all toxic materials, turbidity, color, odor etc., and should not be let out into either surface or groundwater bodies.

- Injection of treated/untreated waste water into the aquifer system is strictly prohibited.
- Officers of the Ground Water and Water Audit Department must be allowed to inspect the wells, plant area, recharge structures and data whenever found necessary.
- The recommendations holds good subject to the normal rainfall conditions and stage of Ground Water development in the area from time to time.
- The Government of A.P. /GW&WAD reserved the right to stop the plant from using ground water during emergencies or whenever the plant deviates from the terms and conditions.
- The management has to give their consent regarding grounding of the recommendations, terms and conditions within a month of the receipt of the NOC.
- The NOC is valid Upto 3 years from the date of issue. The management shall apply for renewal of NOC at least 90 days prior to expiry of its validity.

Sd/-M.John Satya Raju
DIRECTOR

///True Copy///


for DIRECTOR

21

TRUE COPY
ADVOCATE

GOVERNMENT OF ANDHRA PRADESH
WATER RESOURCES DEPARTMENT

From
Sri R.Satish Kumar,B.E,
Chief Engineer,
Godavari Delta System,
Dowlaiswaram.

To
The Engineer-In-Chief, (Irrigation),
Government of Andhra Pradesh,
Water Resources Department,
Irrigation Compound,
Governorpeta,
Vijayawada.

Letter No. CE/GDS/DWM/OT-2/AEE1/ 158 ENC dt: 30.11.22:
Sir,

Sub: - Water Resources Department- Single Desk Policy - Filling common application with the nodal agency of the state level single window clearance committee - Drawl of 950 KLD (0.3882 cusecs) of water from River Godavari located in East Godavari District by M/s Assago Industries Pvt. Ltd, Gummalladoddi (V), Gokavaram (M), E.G.Dist - Report Submitted-Reg.

Ref: - 1. G.O. Ms. No. 202 of Industries and commerce Dept., Dated.06.12.2014
2. Application ID CAE2201662 enrolled in Department of Industries website, Government of Andhra Pradesh Dt:27.09.2022
3. Engineer-In-Chief(I),Vijayawada letter No. ENC(I) /EE/ DEE1 / AEE2 / IWS (Assago Industries Pvt. Ltd) Dt:. 28.09.2022
4. Superintending Engineer, Irrigation Circle, Dowlaiswaram letter No.OT/AEE2/SDP/Assago Industries Pvt.Ltd./303 GDS dt:26.11.2022

With reference to the Engineer-In-Chief(I),Vijayawada letter 3rd cited, I herewith submit detailed report on the subject matter as submitted by the Superintending Engineer, Irrigation Circle, Dowlaiswaram vide letter 4th cited as follows:

M/s Assago Industries Pvt. Ltd., Gummalladoddi (V), Gokavaram (M), East Godavari District has enrolled in Department of Industries website, Government of Andhra Pradesh Dt:27.09.2022 through single desk policy vide Application ID CAE2201662. The firm has requested for the drawl of 950 KLD (0.0335 MCFT) of water from River Godavari for their Industrial requirements.

The Superintending Engineer has reported that that there will be no objection for allotment of 950 KLD (0.0335 MCFT) of water from River Godavari to M/s Assago Industries Pvt. Ltd, Gummaladoddi (V), Gokavaram (M), E.G.Dist.

In this connection it is to inform that, as the quantity of water requested by the firm i.e, 950 KLD (0.0335 MCFT) from River Godavari is very small when compared with the availability of water in river Godavari, there is no objection in Irrigation point of view for according drawl permission to the above firm .Hence permission may be accorded subject to the following conditions:

Page 1 of 3

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dr
ADVOCATE

1. The Water can be spared based on the availability of water in the River Godavari.
2. The water drawn from the Source should be utilized for the purpose for which permission is granted.
3. The Industry has to pay water charges for the estimated quantity in advance as fixed by the Department.
4. The consumptive utilization calculated per day fixed by the Department should not exceed under any circumstances.
5. Digital Water meters and measuring devices should be installed at the pump house by the industry at their own cost to measure the water consumed and should be made available to the Water Resources and Revenue Department authorities at all times for inspection.
6. The Industry should pay security deposit fixed by the Department for which permission is granted.
7. The firm should pay water royalty charges as per the existing rates @ Rs.120/- per KLD fixed by the Government and subject to revision by the Government from time to time
8. A detailed plan showing the location of intake arrangements, pump house, alignment of pipe line and conveyance system should be furnished to the department, for approval.
- 9. The industry should make its own arrangements for sufficient storage of water during non supply period.
10. The Water Resources Department is no way responsible for non supply of water due to any reasons.
11. The entire cost of construction of pump house, pipe line etc., should be borne by the industry only.
12. The industry must strengthen the river margin on either side of the proposed off take point to avoid erosion of bank and to protect the existing river margins as directed by the Department.
13. The Department is no way responsible for any damages that may occur to the off take point and pump house during floods.
14. This Department is not responsible for any dispute that arises with neighboring industries and public and any legal matters.
15. The industry should not create any objection for improvement/ Modernization works to the said river banks in future, and they have to relocate the pumps if necessary, with their own cost.
16. The industry should abide by any other conditions laid by the Department at later date.

17. The Water Resources Department reserves the right for cancellation of the permission without assigning any reasons thereof.
18. The annual requirement of water can be spared from River Godavari. No more drawl shall be permitted, Priority shall be given to Drinking water & Irrigation, when the river Godavari receives lean flows.
19. The storage tank should be constructed - sufficient to store the requirements for non Supply period for water drawl from River Godavari.
20. The point of drawl should be as fixed by the Department.
21. The concerned Executive Engineer will be responsible for enforcing the conditions

This is submitted for favour of information and taking further necessary action.

Yours Faithfully

D J *30/11/22*
Chief Engineer,
Godavari Delta System,
Dowlaiswaram

A
30/11/22

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ADVOCATE

MAROTHI VEERAVENKATA GANESWARARAO VS THE CHAIRMAN ANDHRA PRADESH POLLUTION CONTROL BOARD

Rahul Chaudhry <rahul@artlo.in>

Wed 10/4/2023 10:37 AM

To: chairman@appcb.gov.in <chairman@appcb.gov.in>; collector_egd@ap.gov.in <collector_egd@ap.gov.in>; reddyadhuri09@gmail.com <reddyadhuri09@gmail.com>; hopcblegal@gmail.com <hopcblegal@gmail.com>

Cc: Himani Bhadauria <himani@artlo.in>; Ajneesh Raj Takkar <artakkar@artlo.in>

 1 attachments (14 MB)

MAROTHI VEERAVENKATA GANESWARARAO VS THE CHAIRMAN ANDHRA PRADESH POLLUTION CONTROL BOARD.pdf;

Dear Sir

Please find attached herewith a scanned copy of the Reply on behalf of Respondent No. 3 i.e. M/s ASSAGO Industries Pvt Ltd. in the captioned matter.

Rahul Choudhary
Clerk
ARTLO

email :rahul@artlo.in

website : www.artlo.in

NEW DELHI :

A-25/12, Deodar Marg, DLF Phase 1, Gurgaon 122001, India

Mob : +91 9643014849

Tel : +91 124 6469005

Fax: +91 124 4210005

CHANDIGARH :

#844 , Sector-8 ,Panchkula-134109

Chamber No-19 ,New Bar Room ,

High Court Complex, Chandigarh

Tel: +91 172 2562681

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